

हुसैनीवाला सीमा पर पकड़ा गया अमरीकी नागरिक

206. सरदार गुरचरण सिंह तोहड़ा :
सरदार नरेन्दर सिंह ब्रार :

क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि श्री विलियम नामक एक अमरीकी नागरिक को हाल में पाकिस्तान जाते हुए हुसैनीवाला सीमा पर गिरफ्तार कर लिया गया था ;

(ख) क्या यह सच है कि वह व्यक्ति भारतीय कृषि अनुसंधान संस्थान में अनुसंधान-कार्य कर रहा था और ;

(ग) उस व्यक्ति से क्या क्या चीजें बरामद हुई और इस पर सरकार की क्या प्रतिक्रिया है ?

‡[AMERICAN CITIZEN APPREHENDED AT
HUSSAINWALA BORDER

206. SARDAR GURCHARAN
SINGH TOHRA :

SARDAR NARINDAR
SINGH BRAR :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that an American citizen named Mr. William was recently apprehended at Hussainwala border while on his way to Pakistan;

(b) whether it is fact that the said person was doing research work at the Indian Agricultural Research Institute; and

(c) what are the details of the things recovered from him and what is the reaction of Government in this regard?

खाद्य, कृषि, सामुदायिक विकास तथा सह-कारिता मंत्रालय में राज्य मंत्री (श्री अण्णा-साहेब शिंदे) : (क) जी नहीं ।

(ख) तथा (ग) मामले के तथ्य यह हैं कि भारतीय वैज्ञानिक (दालों पर भारतीय कृषि अनुसंधान परिषद् की अखिल भारतीय समन्वित प्रयोजना) तथा अमेरिकन वैज्ञानिक (अमेरिका के कृषि विभाग) 1966 में क्षेत्रीय दाल मुधार परियोजना पर सामूहिक रूप से कार्य करते रहे हैं, जिसमें कई अन्य देश भी भाग ले रहे हैं । यह कार्य भारत सरकार तथा संयुक्त राज्य अमेरिका की सरकार के बीच हुये एक करार के अन्तर्गत किया गया है । इस परियोजना के बीजों के साक्षे भंडार में से एक अमेरिकन वैज्ञानिक चना (चिक पी) तथा मसूर के कुछ जनैतिक भंडार को ले जा रहा था, जिसे हुसैनीवाला सीमा पर सीमा शुल्क अधिकारियों द्वारा कुछ विधि औपचारिकता का पालन न करने पर रोक लिया गया था, क्योंकि विधि औपचारिकता का पालन किये बिना इस प्रकार के बीज आदि भारत से बाहर नहीं भेजे जा सकते हैं । क्योंकि यह केवल कुछ विधि औपचारिकता का पालन न करने का मामला था, अस्तु : कृषि विभाग की सलाह पर, सम्बन्धित अधिकारियों ने भारतीय तथा अमेरिकन तकनीकी कर्मचारियों के संयुक्त संरक्षण के अन्तर्गत सम्बन्धित भंडार को निर्मुक्त करने का निर्णय किया है ।

‡[THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHEB SHINDE) :
(a) No, Sir.

(b) and (c) The facts of the case are that a group consisting of Indian Scientists (of ICAR's All India Coordinated Project on Pulses) and American Scientists (of US Department of Agriculture) have been working jointly on a Regional Pulses Improvement Project since 1966 in which a number of other countries are also participating. This is covered by an Agreement between the Government of India and Government of USA. Out of the Joint collection of seeds of this Project, an American Scientist was carrying some genetic stocks of gram (chick pea) and lentil, which were intercepted at Hussainiwala checkpost by the Customs Authorities

‡Transferred from the 19th November, 1969.

‡[] English translation.

due to non-observance of certain procedural formalities without which such seed materials cannot be sent out of India. Since it was only a case of non-observance of certain procedural formalities, the authorities concerned have, on the advice of the Department of Agriculture decided to release the concerned stock to the Project under the joint custody of both Indian and American personnel.]

OBITUARY REFERENCE

MR. CHAIRMAN : Before we take up the next item on the agenda I have to refer with regret to the passing away of Shri Kesavan (Thazhava), a sitting Member of this House.

Shri Kesavan was a well-known social worker of Kerala. He was the president of the S.N.D.P. Sabha and took active part in the freedom struggle and suffered imprisonment. He was a leading lawyer and was Public Prosecutor, Quilon. He was elected to the Rajya Sabha in 1967. He was not keeping good health and the House granted him leave of absence only recently, on the 21st November. Shri Kesavan always took part in the discussions of the House on social and educational matters. We will greatly miss him.

I would request Members to stand up and observe one minute's silence as a mark of respect to the memory of Shri Kesavan.

(Hon. Members stood in silence for one minute)

MR. CHAIRMAN : Secretary will convey to the members of the bereaved family our deep sense of sorrow and sympathy.

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED VIOLATION OF INDIAN AIR SPACE BY C-130 AIRCRAFT OF THE PAKISTAN AIR FORCE

SHRI N. SRI RAMA REDDY (Mysore) : Mr. Chairman, Sir, I call the attention of the Minister of Defence to the reported violation of Indian air space by C-130 aircraft of the Pakistan Air Force straying from the permitted corridor on October 30, 1969.

THE MINISTER OF DEFENCE, STEEL AND HEAVY ENGINEERING (SARDAR SWARAN SINGH) : Mr. Chairman, Sir, I have to inform the House that on 30th October 1969, a Pakistan Air Force C-130 aircraft overflying Indian territory between Dacca and Karachi flew upto 5 nautical miles outside the Pre-Determined Route for a distance of 160 nautical miles. This was, by any standard, a serious violation of Indian air-space and continued in spite of the fact that the Flight Control at Calcutta repeatedly asked the aircraft to return to the Pre-Determined Route. The Pakistan Air Force C-130 returned to the Pre-Determined Route only after our aircraft were sent to intercept it.

We have lodged a strong protest against the continued and frequent violation of Pre-Determined Route by Pakistan Aircraft overflying Indian territory. We have urged the Government of Pakistan to give firm instructions to the crew of all aircraft overflying Indian territory to remain strictly within the Pre-Determined Routes.

SHRI N. SRI RAMA REDDY : Sir, the hon. Minister has admitted that there has been frequent violation by Pakistan aircraft and their intrusion into our territory. I would like to know how many times such frequent violations have occurred during the year 1969 up to now, and what is the ostensible purpose with which these violations are being committed. My information, Sir, is that it is intended for reconnaissance purposes, to find out some of our defence positions, etc. I think it is an extremely dangerous thing to allow such a thing as this, especially the violation of our air space by Pakistan aircraft, a Pakistan which is inimically disposed towards us. I would like to know what steps are going to be taken, if any deterrent steps are going to be taken, and if it is repeated again whether this permission which is granted to Pakistan is going to be cancelled. That would be probably the correct lesson that should be taught to Pakistan in this regard.

SARDAR SWARAN SINGH : Sir, with regard to the number of violations since January, 1969, there have been sixteen violations of the pre-determined route by Pakistan International Airlines' aircraft. About the second question, any deviation from the pre-determined route, whatever may be their